

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 170 of 2014 &
I.A. No. 282 of 2014

Dated : 21st July, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Gujarat Urja Vikas Nigam Ltd. ... Appellant(s)
Versus

Gujarat Electricity Regulatory Commission & Ors.

.... Respondent(s)
Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Ms. Anushree Bardhan
Counsel for the Respondent(s): : Mr. Aniket Prasoan for
Caveator-R.2

ORDER

The Caveator appearing on behalf of Respondent No.2 objects to the maintainability of the Appeal on the ground that there is delay in filing the Appeal and without an Application to condone the delay, this Appeal has been filed.

In these circumstances, we think it fit to Admit the Appeal subject to maintainability. Issue notice. Mr. Aniket Prasoan, the learned counsel takes notice on behalf of Respondent No.2. Notice to be issued to the other Respondents returnable on 08.08.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **08.08.2014.**

(Rakesh Nath)
Technical Member
ts/vg

(Justice M. Karpaga Vinayagam)
Chairperson